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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1627/97

This the 23rd day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

1. Shiv Kumar AR S/O Abhey Ram
2. Deepak Kapoor S/O R. P. Kapoor
3. Ms. Satya Rani W/O C. R. Nuha.
4. Laxman Singh S/O Kharak Singh
5. Raj Kishore Sharma S/O Durga Prasad
6. Mewa Lal Yadav S/O Saran Yadav
7. Om Prakash Singh S/O M. N. Singh
8. R. S. Saini S/O Deep Chand Saini
9. Ms. Poonam Perva W/O Om Prakash Perva
10. Suresh Pratap Singh S/O Matadin Yadav
11. Raghav Prasad Gupta S/O D. D. Prasad Gupta
12. Sankatha Prasad Maurya S/O Ram Anand
13. Santosh Kumar S/O Birbal Singh
14. Jai Prakash TR S/O Turi Ram
15. Laljeet Yadav S/O R. R. Yadav
16. Prem Singh S/O Mahabir Singh

All are employed as Telegraph  
Office Assistants under  
Central Telegraph Office,  
New Delhi and Chief General  
Manager Telecommunication (NTR),  
New Delhi.

... Applicants

( By Shri Sant Lal, Advocate )

- Versus -

1. Union of India through  
Secretary, Ministry of  
Communication, Department of  
Telecommunication, Sanchar Bhawan,  
New Delhi-110001.
- Jm*

2. Chief General Manager Telecom (NTR),  
Kidwai Bhawan,  
New Delhi - 110001.

3. Chief Superintendent,  
Central Telegraph Office,  
Eastern Court,  
New Delhi.

... Respondents

O R D E R ( ORAL )

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicants on  
admission.

The learned counsel submits that by this  
application, the applicants want implementation of  
order dated 31.8.1994 (Annexure A-I) with effect from  
the date of order, whereas they have been given the  
benefit with effect from 1996. The learned counsel  
also submitted that the employees in other departments  
of Telecommunication have been given the benefit with  
effect from 1.1.1994 whereas the applicants have been  
given the benefit from February, 1996. It is also  
submitted that representation has been made to the  
concerned authorities but that has not been decided so  
far.


In the circumstances of the case, we are of the  
view that this O.A. may be disposed of at the  
admission stage itself by directing the respondents to  
dispose of the representation dated 12.8.1996 within a  
period of one and a half months from the date of  
receipt of a copy of this order. We also direct the  
applicants to furnish a copy of the representation to

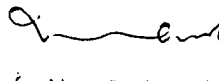
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the respondents' immediately within ten days from the date of this order so as to avoid any delay, if the representation is not traceable in the office of the respondents

After the representation is decided and the applicants do not feel satisfied with the same, they will be at liberty to move the Tribunal.

Accordingly, this application stands disposed of.

  
( K. M. Agarwal )  
Chairman

  
( N. Sahu )  
Member (A)

/as/